

(b) if so, what is the annual average loss from floods and what amount is needed to protect the vast areas of land in the country from flood damage ; and

(c) whether in view of this year's severe damage by floods he has suggested that flood control should be a Central subject and, if so, the details thereof ;

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :

(a) The damage due to floods varies from year to year depending on the magnitude of the floods in different parts of the country. Even though there has been more damage in the last three years than in the previous years, it cannot be concluded that it is on the increase and is likely to exceed the estimated cost of protection works.

(b) The average annual damage due to floods during the period 1953-1970 is about Rs. 98. crores. The cost of future flood protection works has been estimated at about Rs. 1000 crores.

(c) The flood situation during 1970 was recently reviewed in the meetings of the Consultative Committee of Members of Parliament of the Ministry of Irrigation and Power and the Central Flood Control Board. The Central Flood Control Board was of the view that flood control of inter-state rivers should be a concurrent subject. They will be examined.

Guidelines set by Planning Commission for Ministries for forwarding New Proposals

2209. **SHRI S. K. TAPURIAH :**
SHRI SITARAM KESRI :
SHRI V. NARASIMHA RAO :

Will the **PRIME MINISTER** be pleased to state :

(a) whether the Planning Commission had suggested certain guide-lines for the Ministries according to which they should forward to it the new proposals through their respective planning cells ;

(b) whether the Ministries are not adhering to these instructions and as a result, there is a delay in sanctioning the schemes ; and

(c) whether the essence of the instructions is again being conveyed to all the Ministries?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c). Guidelines suggested by the Planning Commission to the Ministries from time to time referred to the various considerations the Ministries have to take into account, such as, resource availability, priorities, past performance, time phasing, etc., while formulating their Plan proposals. More adequate arrangements are being considered to ensure preparation of projects in sufficient detail to facilitate expeditious scrutiny and sanction. In this connection, attention is also invited to Part III (Scrutiny and sanction of Plan project) of the statement laid on the Table of the House on 11.11.1970 in reply to Unstarred Question No. 476.

Complaints from people of Fazilka and Abohar areas for neglecting development of the areas by Punjab Government

2210. **SHRI SHRI CHAND GOYAL :**
Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) whether Government have received complaints from the people of Fazilka and Abohar area of Ferozepur District in Punjab that in view of the likely transfer of the area to Haryana, the Punjab Government are neglecting the development of those areas ;

(b) whether Government have held any enquiry into the matter and, if so, the results thereof ;

(c) whether the per capita investment in that area is less as compared to other areas and also compared to the previous year in the same area ;

(d) whether some tube wells have been stopped and new ones are not being installed

as in the other area ; and

(e) whether the people have also demanded the taking over of the area by the Central Government and, if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) and (b). Some time ago complaints about slowing down of developmental activities in this area were brought to the notice of Central Government and the matter was taken up with the Government of Punjab. The State Government reported that there was no truth in these complaints. They have assured that due attention is being paid to the development of the area.

(c) and (d). Government have no information regarding these matters. It is the responsibility of the State Government to ensure that all the areas of the State receive adequate attention in the matter of development.

(c) A suggestion to this effect has been made by certain residents of the area. Government do not favour the suggestion.

विदेशी एजेन्सियों को ठेके पर दी गई परियोजनाएँ

2211. श्री मीठालाल मीना : क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय के अधीन उन परियोजनाओं के नाम क्या हैं जिनके ठेके विदेशी अभिकरणों को दिए गए हैं और जिन्होंने परियोजनाओं को निर्धारित समय के अन्तर्गत तथा करारों और शर्तों के अनुसार पूरा करने में अपनी असमर्थता व्यक्त की है ; और

(ख) सरकार ने उनके विरुद्ध क्या कार्यवाही की है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद): (क) किसी भी परियोजना का कार्य, जिससे सिंचाई व बिजली मंत्रालय का सीधा सम्बंध है, किसी भी विदेशी अभिकरण को नहीं सौंपा गया है।

(ख) उपर्युक्त (क) के संदर्भ में प्रश्न नहीं उठता।

राष्ट्रीय स्वयं सेवक संघ के नाम दिल्ली नगर निगम की बकाया राशि

2212. श्री मोलूह प्रसाद : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि 6 जून, 1970 के हिन्दी दैनिक "नव भारत टाइम्स" में प्रकाशित समाचार के अनुसार दिल्ली नगर निगम का राष्ट्रीय स्वयं सेवक संघ के नाम 54 लाख रुपये की राशि बकाया है ;

(ख) क्या उक्त राशि को वसूल करने के लिए निगम ने कोई कार्यवाही नहीं की है ;

(ग) यदि हाँ, तो इसके क्या कारण हैं ; और

(घ) यदि उक्त समाचार गलत है, तो सम्बद्ध समाचार पत्र के विरुद्ध क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में श्रीर इलेक्ट्रोनिक्स और बंज्ञानिक तथा औद्योगिक अनुसंधान विभाग में राज्य मंत्री : (श्री कृष्ण चन्द्र पंगत): (क) से (घ). दिल्ली नगर निगम ने यह सूचित किया है कि राष्ट्रीय स्वयं सेवक संघ के विरुद्ध उनकी कोई राशि बकाया नहीं है। वे संबद्ध समाचार पत्र के विरुद्ध कोई कार्यवाही करना आवश्यक नहीं समझते।